

ITEM NO.120

COURT NO.5

REVISED
SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 2183/2014

BEDUK SATNAMI

Appellant(s)

VERSUS

THE STATE OF CHHATTISGARH

Respondent(s)

(MR. J.M. KHANNA, ADVOCATE MAY BE SHOWN AS AMICUS CURIAE)

Date : 29-06-2018 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
(Vacation Bench)

For Appellant(s) Mr. J. M. Khanna, AOR (A.C.)

For Respondent(s) Mr. Jugal Kishore Gilda, Advocate General
Mr. Atul Jha, Adv.
Mr. Sandeep Jha, Adv.
Mr. Dharmendra Kumar Sinha, AOR

UPON hearing the counsel the Court made the following
O R D E R

The appeal is dismissed in terms of the signed order.
Pending application, if any, also stand disposed of.

(NEELAM GULATI)
COURT MASTER (SH)

(RAJINDER KAUR)
BRANCH OFFICER

(SIGNED ORDER IS PLACED ON THE FILE)

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IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL No(s). 2183 OF 2014

BEDUK SATNAMI

Appellant(s)

VERSUS

THE STATE OF CHHATTISGARH

Respondent(s)

O R D E R

Heard.

We find no ground to interfere with the impugned judgment and order passed by the High Court. Consequently, the appeal is dismissed.

Appellant is on bail. His bail bonds shall stand cancelled. He is directed to surrender forthwith. In case he fails to surrender, he shall be taken into custody.

.....J.
(ARUN MISHRA)

.....J.
(SANJAY KISHAN KAUL)

NEW DELHI;
JUNE 29, 2018